

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 27492/2025

[Arising out of impugned final judgment and order dated 21-05-2018 in CRLA No. 1078/2015 passed by the High Court of Judicature at Allahabad]

BHUPENDRA SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 129647/2025 - CONDONATION OF DELAY IN FILING, IA No. 129648/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 129649/2025 - EXEMPTION FROM FILING O.T., IA No. 129646/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 01-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Ashish Kumar Upadhyay, AOR
Ms. Maitri Goal, Adv.
Mr. Y Lokesh, Adv.
Mr. Anubhav Chaturvedi, Adv.
Mr. Kandha Prabhu, Adv.

For Respondent(s) :

Mr. Ashutosh Yadav, AOR
Mr. Mayank Kumar Singh, Adv.
Ms. Smita Singh Deo, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice, returnable in three weeks.

3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.

4. However, we clarify that this petition will be taken for consideration on the next date only if the petitioner surrenders to the custody within one week from today.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR